

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19702 of 2021

Akanksha Maviya

... .. Petitioner/s

Versus

The Union of India & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Ms. Akanksha Malviya (In Person) Mr. Vishal Kumar Singh, Advocate Mr. Akash Keshav, Advocate
For the Respondent/s	:	Mr. Deepak Kumar Singh, adv , Mr. Dr. K. N. Singh (ASG) Mr. Kumar Priya Ranjan, Advocate
For the State		Mr. S.D. Yadav, A.A.G.-9

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

8 07-04-2022 Chief Secretary, Government of Bihar, has filed his supplementary counter affidavit dated 07.04.2022 annexing copy of the notification dated 06.04.2022 (Annexure-E) constituting State Mental Health Authority, as envisaged under the provisions of the Mental Health Care Act, 2017.

This exercise has been undertaken only pursuant to the directions issued by this Court vide order dated 01.04.2022 passed in the petition initiated by the instant petitioner Ms. Akanksha Malviya whose efforts we fully appreciate. It is also averred in the affidavit that 272 bedded new hospital at



BIMHANS, Koilwar at the cost of Rs. 128.96 Crores is to be set up for which administrative approval already stands accorded.

Let the petitioner respond to the affidavit before the next date.

Ms. Malviya invites our attention to the On-line Programme to be conducted by WHO Quality Rights as an initiative of the WHO pertaining to the mental health of human beings. Perhaps, the State may consider the stake-holders joining such programme for it would only sensitize the stake-holders and make them abreast with the international norms with regard to the mental health care and facilities.

Shri S.D. Yadav, learned AAG-9, undertakes to communicate the order to the Chief Secretary, Government of Bihar, latest by tomorrow. Copy of the schedule of the programme already stands supplied to Shri Yadav.

List on 25.04.2022.

(Sanjay Karol, CJ)

(S. Kumar, J)

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